

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3328/2007

(From the judgment and order dated 21/12/2006 in STR No. 36/2003 & 315, 409, 411 and 430 of 2004 of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. PUNJAB AROMATICS

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for stay and prayer for interim relief)

Date: 22/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. Soli J. Sorabjee, Sr.Adv.

Mr. Garvesh Kabra, Adv.

Mr. Pratesh Kapoor, Adv.

Mr. Vishwa Pal Singh,Adv.

For Respondent(s) Mr. T.L.V. Iyer, Sr.Adv.

Mr. R. Sathish,Adv.

UPON hearing counsel the Court made the following  
ORDER

Mr. Soli J. Sorabjee, learned senior counsel appearing for the petitioner commenced arguments at 3-05 p.m. and was on his legs when the Court rose for the day leaving the matter part-heard.

(S. Thapar)  
PS to Registrar

(Madhu Saxena)  
Court Master